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ITEM NO.23

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).10892/2016
(Arising out of impugned final judgment and order dated 30/03/2016
in FA No. 316/2014 passed by the High Court of Judicature at
Allahabad)

RAKESH CHANDRA MAURYA

Petitioner(s)

VERSUS

MADHU MAURYA

Respondent(s)

(With appln. (s) for exemption from filing O.T. and interim relief
and Office Report)

Date : 05/12/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Vivek Gupta, Adv.

Mr. Saket Agarwal, Adv.

Mr. Sagar Kumar Pradhan, Adv.

For Respondent(s) Mr. H.S. Sarani, Adv.

Mr. J.P. Tripathi, Adv.

Mohd. Sahid Hussaini, Adv.

Mr. R. D. Upadhyay, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Issue notice.

Post the matter for hearing in the 3 rd
week of

February, 2017 on a non-miscellaneous day.

(B.Parvathi)

Court Master

(Renu Diwan)

Assistant Registrar